BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2

IA 799 of 2020 in CP(IB) 56 of 2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.04.2021

Name of the Company: The Assistant Provident Fund Commisssioner, Employees Provident Fund Organization
V/s
Ravi Kapoor liquidator of M/s City tiles
Section 42 of the Insolvency and Bankruptcy Code, 2016..

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER
(through video conferencing/physical)

Mr. Arvindakshan Nair, Advocate appeared on behalf of Applicant and submitted that the arguing counsel of the Respondent, Mr. Tirth Nayak has been infected with COVID.

It is submitted by the learned lawyer of the Applicant that by 30.04.2021 auction is to be concluded as informed by the learned lawyer of the Liquidator. Under such circumstances, the amount due to the Applicant is kept aside in the distribution of money till the disposal of the instant application.

List the matter on 02.06.2021

CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 7th day of April, 2021

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